

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 04
IA No. 317/JPR/2019
IA No. 386/JPR/2022
CP No. (IB)- 158/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Global Remote Integrated Access Solutions Pvt. Ltd.

...Operational Creditor/Applicant

Versus

Om Metals Infra Projects Ltd.

...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Ashish Kumar, Adv.

For the Respondent : Rishabh Khandelwal, Adv.

ORDER

IA No. 386/JPR/2022:

Heard Mr. Ashish Kumar, Adv. for the Petitioner/ Operational Creditor.
An application for withdrawal under Rule 8 of the Insolvency & Bankruptcy
(Application to Adjudicating Authority) Rules, 2016 read with Rule 11 of NCLT
Rules, 2016 has been filed by the Operational Creditor. It has been submitted that
the parties have executed settlement agreement. In view of the settlement
agreement entered between the parties, permission is granted. IA is allowed and
CP No. (IB)- 158/9/JPR/2019 is dismissed as withdrawn.

Sd-

Sd-



CP No. (IB)- 158/9/JPR/2019:

In view of the order passed in IA No. 386/JPR/2022, the instant CP is dismissed as withdrawn.

All the other relating IA(s) in this matter stands disposed of accordingly.

Sd/-

(Prasanta Kumar Mohanty)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

August 22, 2022
HA